

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (C) No(s). 12135/2018

LALTA (DIED) THROUGH LEGAL HEIRS & ORS. Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS. Respondent(s)

Date : 04-10-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. S. K. Verma, AOR (Not Present)
Mr. Vivekanand Singh, Adv. (Present)

For Respondent(s)

Mr. Rameshwar Prasad Goyal, AOR (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 4 and 5 have not filed counter affidavit despite grant of last opportunity.

Ld. counsel for the petitioner has taken fresh steps for effecting service upon Respondent Nos. 1, 3, 6, 8 and 10. Registry to issue notice.

Ld. counsel for the petitioner is directed to take fresh steps in respect of respondent No. 11 within two weeks as a last chance.

Despite grant of last opportunity, Ld. counsel for the petitioner has not taken requisite steps and also failed to furnish fresh particulars for effecting service upon respondent No. 2.

Respondent Nos. 7 and 9 have died. Ld. counsel for the petitioner has not filed application for substitution to bring on record the Lrs. of the said deceased respondent despite grant of last opportunity.

Matter be, therefore, processed for listing before the Hon'ble Judge in Chambers for further orders.

SURINDER S. RATHI
Registrar

pm